

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ORDER SHEET

O.A/MA/RA/CP NO. 1019 OF 2007

Applicant/s Smt Reema Devi Respds. UO/2007

Advocate for Applicant/s Sri L.D. Rajbhar
Sri D.K. Tiwari Advocate for Respondent/s Sri S.C. Mishra / Sri S.S. Singh

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>5</u>
	<u>12.11.08</u> <u>Hon Ch. Ashok S. Karamadé JM</u> There is no representation for the applicant even on revised call. In this case there is no even though CA is filed. Learned Counsel is not interested in prosecuting this case. Therefore, I do not find any justification for adjourning this case. The OA is accordingly dismissed in default for non prosecution. (AS. Karamadé) M(J) me	

Contd. On Sheet No. _____